

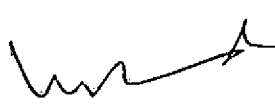
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O.A. No.216/93 Dt. 22.10.1993

Applicant by Shri S.Natarajan.
Respondents by Shri J.G.Sawant (holding
for Shri N.K.Srinivasan). Reply not
filed.

Admit.

Written Statement within 8
weeks. The matter be placed before
the Registrar for completion of
pleadings on 24.12.1993 and then
in the sine die list.


(M.S.DESHPANDE)
VICE-CHAIRMAN

B.

Dated: 24-12-1993.

Dated: 18-2-94.

None for the applicant.
Mr. N.K. Srinivasan,
Counsel for the respondents.
He has filed reply today
which is taken on record,
and has undertaken to
serve copy of the same on
the applicant and will
file proof thereof in the
Registry.

S.O. to 18/2/94 for proof
of reply. ~~to be submitted~~


Registrar

Dated: 18/2/94.

Mr. S. Natarajan, Counsel
for the applicant.

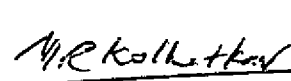
Mr. N.K. Srinivasan, Counsel
for the respondents.

Mr. Natarajan submits
that copy of reply has
been received by him.
He also submits that
because of subsequent

Shri S. Natarajan for the
applicant. Shri N.K. Srinivasan for
the respondents.

Not on Board. Taken up at
the request of the Counsel.

The applicant's Counsel states
that the applicant's grievances are
met substantially by the Memorandum
dated 10.1.94 issued by the
respondents and he therefore does
not want to proceed with the
application. The application is
dismissed as withdrawn.


(M.R. Kolhatkar)
M(A)


(M.S. Deshpande)
VC

(contd.)